

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Compensation Application (AT) No. 1 of 2019
In
Competition Appeal(AT) No. 79-81 of 2012

IN THE MATTER OF:

Food Corporation of India **...Appellant**

Vs

Excel Crop Care Ltd. & Ors. **....Respondents**

Present:

For Appellant: **Mr. G.R. Bhatia, Mr. Rudresh Singh and Mr. Aniket Ghosh, Advocates**

For Respondents: **Mr. Krishnan Genugopal, Sr. Advocate along with Mr. Rahul Goel, Ms. Anu Monga, Mr. Ankush Walia and Ms. P. Pal, Advocates for Respondent No. 1.**

Mr. Ebaad Nawaz Khan, Advocate for Respondent No. 2.

Ms. Sandhya and Ms. Anu Monga, Advocates for Respondent No. 3

ORDER

29.08.2019 It is stated that the order passed in this Competition Appeal stands affirmed by the order of the Hon'ble Supreme Court.

We accordingly allow the parties to complete pleadings. Respondents may file reply affidavit regarding the question of maintainability within a week. Rejoinder, if any, may be filed by the Appellant within 15 days thereof.

Post the case 'For Orders' on **30th September, 2019** at 12:00 Noon.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)